

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DIVISION BENCH "A", CHANDIGARH  
(VIRTUAL COURT)  
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND  
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 1142/CHD/2019  
Assessment Year : 2015-16

Mr. Atma Ram Chauhan Yadgar Hotel, Fingask Estate, Shimla, H.P.	बनाम	The ITO Ward-01, Shimla H.P.
स्थायी लेखा सं./PAN NO. AEUPC8031P		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : None (Withdrawal Application)  
राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 15/04/2021  
उद्घोषणा की तारीख/Date of Pronouncement : 15/04/2021

**आदेश/Order**

**PER N.K. SAINI, VICE PRESIDENT:**

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Shimla, H.P. dt. 27/06/2019.

2. During the course of hearing nobody was present on behalf of the assessee however withdrawal application has been furnished which read as under:

*Subject Opting of Vivad Se Vishwas Scheme 2020 and withdrawing of appeal thereof*

*AY: 2015-16*

*PAN: AEUPC8031P.*

*In Re . ATMA RAM CHAUHAN.*

*I had filed appeal before your kind self vide appeal no ITA.1142/CHANDI/2019 on 16/08/2019 against the order passed by DCIT/ACIT Circle. Shimla vide DIN No ITBA / AST/S/143(3V2019-20/1022693221(1) on 27/06/2019 I have opted for Vivad Se Vishwas Scheme 2020 and from no 3 has been issued to me by PCIT Chandigarh against the disputed demand. Copy of form no 3 is being enclosed here with for your kind perusal. The appeal filed vide ack no ITA1142/CHANDI/2019 dated 16/08/2019 may kindly be treated as withdrawn in pursuance to form no 3 issued by the PCIT.Chandigarh on*

13/02/2021 and certificate to the effect that appeal has been withdrawn may kindly be issued to undersigned so that form no. 4 may kindly be filed under the Vivad Se Vishwas Scheme 2020

Thanking You. Yours Faithfully  
Sd/-

Aima Ram Chauhan

3. During the course of hearing it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 257325990130221, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.
4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
5. In view of the above the appeal of the assessee is dismissed as withdrawn.
6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 15/04/2021 )

**Sd/-**  
**(R.L. NEGI)**  
**JUDICIAL MEMBER**  
**Dated : 15/04/2021**  
**AG**

**Sd/-**  
**(N.K. SAINI)**  
**VICE PRESIDENT**

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File